

English versions) under section 185 of the Navy Act, 1957:—

(1) The Navy (Pension) First Amendment Regulations, 1977 published in Notification No. S.R.O. 52 in Gazette of India dated the 19th February, 1977.

(2) The Navy (Pension) Second Amendment Regulations, 1977 published in Notification No. S.R.O. 75 in Gazette of India dated the 12th March, 1977. [*Placed in Library. See No. LT-119/77.*]

President's Acts under Tamil Nadu state Legislature (Delegation of powers) Act, 1976, Notifications under Essential commodities Act, 1955 and under Rice-milling industry (Regulation) Act, 1958 etc.

SHRI RAVINDRA VARMA: On behalf of Shri Prakash Singh Badal, I beg to lay on the Table:—

(1) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976:—

(i) The Tamil Nadu Debt Relief Laws (Amendment) Act, 1976 (President's Act. No. 46 of 1976) published in Gazette of India dated the 29th December, 1976.

(ii) The Tamil Nadu Debt Relief Laws (Amendment) Act, 1977 (President's Act, No. 3 of 1977) published in Gazette of India dated the 12th January, 1977. [*Placed in Library. See No. LT-120/77.*]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Fertiliser (Control) Eighth Amendment Order 1976, published in Notification No. G.S.R. 854(E) in Gazette of India dated the 27th October, 1976.

(ii) The Fertiliser (Movement Control) Fourth Amendment Order, 1976, published in Notification No. S.O. 696(E) in Gazette of India dated the 28th October, 1976.

(iii) G.S.R. 865(E) published in Gazette of India dated the 2nd November, 1976.

(iv) G.S.R. 880(E) published in Gazette of India dated the 15th November, 1976.

(v) The Gujarat and Dadra and Nagar Haveli Rice (Export) and Paddy (Movement Control) Second Amendment Order, 1976, published in Notification No. G.S.R. 1975 in Gazette of India dated the 27th November, 1976.

(vi) The Rajasthan Paddy (Regulation of Movement) Order, 1976, published in Notification No. G.S.R. 1705 in Gazette of India dated the 4th December, 1976.

(vii) G.S.R. 917(E) published in Gazette of India dated the 13th December, 1976. /

(viii) The Fertiliser (Movement Control) Amendment Order, 1977 published in Notification No. G.S.R. 19(E) in Gazette of India dated the 15th January, 1977.

(ix) G.S.R. 65(E) published in Gazette of India dated the 8th February, 1977. [*Placed in Library. See No. LT-121/77.*]

(3) A copy each the following Notifications (Hindi and English versions) under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958:—

(i) The Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1976, published in Notification No. G.S.R. 490(E) in Gazette of India dated the 29th July, 1976.

(ii) The Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1977 published in Notification No. G.S.R. 284 in

Gazette of India dated the 26th February, 1977. [Placed in Library. See No. LT-122/77].

(4) A copy of the Central Warehousing Corporation (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 338 in Gazette of India dated the 12th March, 1977, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962 [Placed in Library. See No. LT-123/77].

(5) A copy of the Annual Report and Certified Accounts (Hindi and English versions) of the Tamil Nadu Warehousing Corporation, Madras for the year 1973-74 under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts. [Placed in Library. See No. LT-124/77].

(7) A copy of Notification No. G.O. Ms. 341 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 7th January, 1976 under sub-section (4) of section 27 of the Tamil Nadu Warehouses Act, 1951 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu. [Placed in Library. See No. LT-125/77].

**RAILWAYS RED TARIFF (AMDT.)
RULES 1977**

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): I beg to lay on the Table a copy of the Railways Red Tariff (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 405 in Gazette of India dated the 19th March, 1977 issued under section 47 of the Indian Railways Act,

1890. [Placed in Library. See No. LT-126/77].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963 ANUAL REPORTS AND AUDITED ACCOUNTS ETC.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1976 published in Notification No. S.O. 4462 in Gazette of India dated the 20th November, 1976.

(ii) The Export of Dried Fish (Inspection) Amendment Rules, 1976 published in Notification No. S.O. 4494 in Gazette of India dated the 27th November, 1976.

(iii) The Export of Steel Tubes and Tubulars (Quality Control and Inspection) Amendment Rules, 1977 published in Notification No. S.O. 60 in Gazette of India dated the 1st January, 1977.

(iv) The Export of Pipe Fittings (Inspection) Rules, 1977 published in Notification No. S.O. 62 in Gazette of India dated the 1st January, 1977.

(v) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1976 published in Notification No. S.O. 410 in Gazette of India dated the 29th January, 1977.

(vi) The Export of Canned Crab Meat (Inspection) Rules,